

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1396/(MAH)/2017



CORAM:

Present: SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Electric Controls.
V/s.
Sapphire Cable & Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|-----------------|--|---|
| 45 | Tesal Deshpande | Advocate for Operational creditor |  |
| 45 | D. J. Kakalia | Partner Mulla & Mulla & Co Blunt & Co Advocates for the Corporate Debtor |  |

ORDER

C.P. No. 1396/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel of both the sides are present.
2. The Learned Counsel of the Respondent seeks time to file Reply.
3. The Respondent is directed to file his Reply within three weeks after duly serving the copy on the other side.
4. The matter is posted to **17.01.2018**.

11.12.2017

Aah

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)